

ITEM NO.47

COURT NO.1

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Writ Petition(s)(Civil) No(s). 1264/2025**

DINESH KUMAR GUPTA

**Petitioner(s)**

**VERSUS**

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JODHPUR & ANR.**

**Respondent(s)**

**IA No. 332957/2025 - EXEMPTION FROM FILING O.T.**

**IA No. 332956/2025 - GRANT OF INTERIM RELIEF**

**Date : 19-12-2025 This matter was called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE  
 HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
 HON'BLE MR. JUSTICE VIPUL M. PANCHOLI**

**For Petitioner(s)** Mr. Vikas Singh, Sr. Adv.  
 Mr. Varun Singh, Adv.  
 Ms. Kajal S Gupta, Adv.  
 Ms. Vasudha Singh, Adv.  
 Mr. Sudeep Chandra, Adv.  
 Ms. Deepika Kaliea, Adv.  
 Mr. Arun Sidhant, Adv.  
 Ms. Khushi, Adv.  
 Mr. Mudit Gupta, AOR

**For Respondent(s) :**

**UPON hearing the counsel the Court made the following  
 O R D E R**

1. The petitioner is an officer of the Rajasthan Higher Judicial Service, at the rank of Principal District Judge. He has, in the instant Writ Petition, raised grievances against his frequent transfers, brief details of which has been placed on record by the petitioner.

2. We have no reason to doubt that the previous postings of the petitioner as a Member of the State Legal Services Authority and then as Director (Law) in the Jaipur Development Authority must be based upon his outstanding service records as a bright Judicial

Officer. Those postings cannot be termed as an act of punitive measure.

3. Specifically, the petitioner appears to have some concern regarding his posting as a District and Sessions Judge, Jalore. It is averred that (i) the petitioner is left with 10 months of service prior to attaining the age of superannuation; (ii) he has serious health issues, for which he requires constant treatment at Jaipur; and (iii) the petitioner's wife is working as a teacher in the Education Department, and she too will retire on superannuation after a short span.

4. In such circumstances, the petitioner wants to remain posted near and around Jaipur, on a post which is commensurate with the rank he substantively holding at present. For this purpose, the petitioner has already submitted a comprehensive representation on 03.12.2025, a copy whereof has been appended with the instant petition.

5. Consequently, we dispose of this Writ Petition with a request to the Acting Chief Justice of the Rajasthan High Court to consider the said representation sympathetically and take an appropriate decision in consultation with the Committee of Judges constituted for such like administrative matters.

6. We will appreciate if an appropriate decision is taken within two weeks.

7. As a sequel to disposal of the Writ Petition, the interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR